

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

16. IA-2469/2024 in C.P.(IB)/222(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 01.07.2024

NAME OF THE PARTIES:

Bank of India

Vs

Yogiraj Vaijinath Chidre
(Personal Guarantor of Rudrani Health
Care Services Limited)

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Saahil Memon, Ld. Counsel for RP present (VC). Mr. Deepak Panpaliya, Ld. Counsel for RP present (VC). Mr. Jesal Singh i/b PRM Legal, Ld. Counsel for Financial Creditor present (VC). Mr. Shlok Parekh i/b Adv. Mahalakshmi Ganpathy, Ld. Counsel for Personal Guarantor present (VC).
2. **IA-2469/2024:** This is an Application filed by the RP under Section 99 of the IBC, 2016, to place on record the RP's report.
The above report is taken on record. List this IA a/w main CP.
3. Counsel for the Personal Guarantor requests two weeks' time for filing reply. Finally, two weeks' time is granted for filing reply to the report submitted by the Resolution Professional. Copy of the reply to be served

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upon the RP and the Financial Creditor well in advance of the next date of hearing.

3. List this matter on **22.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)